

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94/1580/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Geeta Baishya Changkakati  
Principal Judge, Family Court  
Dhubri, Assam.

Dated Guwahati, the 16<sup>th</sup> March, 2020.

Sub:- Earned leave along with station leave permission.

Ref:- Letter No. FC. XII-3/2018/326/E dtd. 12.03.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for earned leave for 3 (three) days w.e.f. 25.03.2020 to 27.03.2020 (sufficing 28.03.2020 & 29.03.2020), along with station leave permission from the evening of 24.03.2020 till the morning of 30.03.2020, has been granted. You are also allowed to take your official vehicle to Guwahati at your own cost.

Further, you are requested to hand over charge of your Court and office to the Counsellor, Family Court, Dhubri, before proceeding on earned leave.

Yours faithfully,

sd/-

1582

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-83/1994/1581-A, dated 16.3.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information. A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. The Systems Analyst, Gauhati High Court.

16/3/2020

**JT. REGISTRAR (VIGILANCE)**

Pdgn